

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.159/2003

Dated Monday this the 3rd day of March, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

J.C.Bose  
Upper Division Clerk  
Customs House  
Cochin.

Applicant

[By advocate Mr.K.V.Kumaran]

Versus

1. The Commissioner of Customs  
Customs House  
Cochin.
2. Union of India represented by  
Secretary to Government  
Ministry of Finaance  
New Delhi.

Respondents

[By advocate Mr.C.Rajendran, SCGSC]

The application having been heard on 3rd March, 2003, the Tribunal on the same day delivered the following:

O R D E R

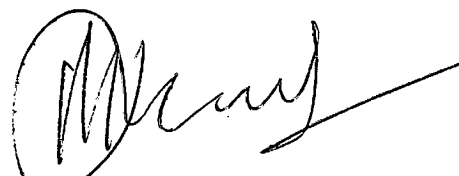
HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application apprehending that the representation submitted by him dated 24.1.2003 to the first respondent is not likely to be considered. We are of the view that the applicant has been hasty to rush to the Tribunal. If a representation has been submitted, it is for the respondents to consider it. We do not find any valid cause of action. Therefore, this application is rejected under Section 19 (3) of the Administrative Tribunals Act, 1985.

Dated 3rd March, , 2003.



T.N.T.NAYAR  
ADMINISTRATIVE TRIBUNAL



A.V.HARIDASAN  
VICE CHAIRMAN

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